

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1921  
ANSWERED ON:05.12.2012  
NOC BY CVC FOR APPOINTMENTS IN PSUs  
Vardhan Shri Harsh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether NOC is issued by the CVC prior to the appointment of senior officials of Public Sector Undertakings;
- (b) if so, the action taken by the Government regarding the number of such officials for which NOC was to be issued by the CVC during the last three years; and
- (c) the total number of cases in which CVC gave permission after the date of joining of selected officials in this regard?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): Yes, Madam. Vigilance Clearance from CVC is obtained in case of persons working in Government/Public Sector and from Police authorities in case of Private individuals prior to their appointment as Functional Directors (including CMDs) of Public Sector Undertakings (PSUs).

(b): The number of appointments of Functional Directors including CMDs made in the last three years is as under:

2009-10:	92
2010-11:	96
2011-12:	142

In such cases of appointments, CVC clearance/Police Verification is invariably done depending on whether the candidate is being appointed from within Government/PSU or from private sources.

(c): As CVC clearance is invariably obtained before the appointment is made, the question of receiving CVC clearance after date of joining of selected officials does not arise.